CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

Shri P. R. Patel (Mehsana): Mr. Deputy-Speaker, Sir, I beg to move that the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration.

The amendment is very simple. If we look to section 60, certain properties are exempted from attachment and sale. I want to include therein agricultural land—not more than 25 acres—up to 25 acres. I do not want that 25 acres of land should be exempted from sale. What I desire is this. It will be left to the discretion of the court. The court will decide this matter looking to the number of the family, the needs of the debtor and all that. All these things will be taken into consideration and the court may pass the necessary orders exempting 2 acres of land or 5 acres of land; but the maximum should not be more than 25 acres.

If you look to section 60 of the C.P.C. it exempts so many things. So, far as an agriculturist is concerned, it exempts house, ploughs, implements, seeds and some foodgrain for the coming year. Bullocks are also exempted; cows are exempted and implements of agriculture are also exempted; seeds are exempted. Why are these exempted? The reason is this; that the agriculturist should not be deprived of his means of agriculture.

I will put only one question. If we exempt house, if we exempt seeds, bullocks and everything and if we do not exempt the land, would he be able to do agriculture at all? For agriculture, is the land necessary or not? If these things are exempted and the land is not, then, what will happen? The judgement-creditor will attach lands first and deprive him of his lands. Then, he ceases to be an agriculturists; and, whatever that was exempted, his house, bullocks and all other things can be attached and sold. There is no protection to the agriculturist. So, I have tried to amend this section.

In sub-section (a), the following are exempted:

> "the necessary wearing-apparel, cooking vessels, beds and bedding of the judgment-debtor, his wife and children, and such personal ornaments as, in accordance with religious usage, cannot be parted with by any woman;"

These cannot be sold even though the man may not be an agriculturist. certain things are exempted from sale under a money decree.

Then, under clause (b), tools of artisans are exempted. The reason for the exemption is this. If the tools are sold away, then, the man loses his means of livelihood. The man should not be deprived of the means of his livelihood. The tools may be worth anything; they may be worth Rs. 200 or even Rs. 2,000. But, if these are tools, they are exempted.

When the judgement-debtor is an agriculturist, his implements of husbandry and such cattle and seed-grain as may, in the opinion of the Court, be necessary to enable him to earn his livelihood as such, and such portion of agricultural produce or of any class of agricultural produce as may have been declared to be free from liability under the provisions of the next following section are exempted.

For the agriculturist, these exemptions are given; but the land is not there. And, I submit that it is necessary that the land should be included.

What is the present policy? Today the policy is that the landless should be given land. On this policy, we are working. We want to give land to the landless. The Bhoodan movement is based on it. So many land reforms, measures are based on it. I know of Bombay. Under the tenancy law, the tenant becomes the owner by law and is required to pay say 40 to 60 times—whatever be decided by the Court—of the assessment and that too in instalments. There the land owner is deprived of the land and the land is given over to the tenant. He is made

the owner. If you take the U.P. legislation also, lands have been given to the tenants and they are made owners. Under these circumstances, is it desirable or proper to deprive the agriculturists of their lands and make them landless? My submission is that this amendment is quite proper. I would not at this stage take more time because I would like that this Bill be supported by as many hon. Members as possible.

Ours is a popular Government and we are talking much of agriculture and the agriculturist. We say that agriculture is the base of our prosperity. When you do not give proper protection to the base, the agriculturist, how is it going to be the base of our prosperity.

I would here cite only one example and that example is of Baroda. In Baroda we had our C.P.C. Section 60 of the C.P.C. exempted certain things from sale and attachment. The section in the Baroda law is similar to our section in all respects except one. In Baroda land was also exempted from attachment and sale. There was a limit. The land up to a certain assessment was exempted from sale under a money decree. That was done in Baroda. If that was done in Baroda years ago, why could it not be done by this Goverment?

If there is some flaw in the draft Bill and if the Government proposes that there should be some minor changes here and there, I would accept any amendment of the Government. If it wishes that it should be referred to a Select Committee, I would agree to it. But I wish the agriculturists to understand that the lands will not be sold under a money decree. It may perhaps be argued: what about the creditors? I hope that argument will not come. When it comes I will meet it. Government servants with a monthly pay of Rs. 150 are exempted from attachment of their pay. The pension and the gratuity fund are exempted from attachment. The tools of the artisans are exempted from attachment. So many things are exempted from attachment and sale. So, the question is not of giving relief to the only agriculturist judgment debtor but giving relief to all judgement debtors. Here the debtor is an agriculturist. When certain reliefs are given to him—his house, his bullocks, seeds, etc. are exempted from sale—I fail to understand why land is not exempted from sale? It has to be extended to that also. That is my submission.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

चौ० रणबीर सिंह (रोहतक) : उपाध्यक्ष महोदय, मैं समझता हूं कि जहां तक इस एमेंडिंग बिल के प्रिंसिपल्स का ताल्लुक है वे बहुत अच्छे है । आप जानते हैं कि पंजाब के अन्दर आज से तकरीबन ६० साल पहले एक क़ानून बना था और उस क़ानून का नाम लैंड ऐलिनेशन ऐक्ट था । उस क़ानून की वजह से आपको भी मालूम है और हमको भी मालूम है कि कितनी काश्तकारों की रक्षा हो सकी । यह ठीक है कि पूरी हद तक शायद रक्षा न हो सकी हो क्योंकि उस के अन्दर जो लूपहोल्स थे उनका नाजायज फ़ायदा उठाया गया । उन लूपहोल्स को हमें बन्द करने की कोशिश करनी चाहिए थी । उस क़ानून के प्रिंसिपल्स में यह खराबी थी कि कुछ जातिपांति का सिलसिला उसके अन्दर दर्ज था और जब हमारा नया संविधान लागू हुआ तो उस क़ानून को अवैधानिक समझा गया और उसको हटा दिया गया लेकिन यह बात सही है कि क़र्जदारों की रक्षा करने के लिये काश्तकार की ज़मीन को ऐग्ज़ेम्प्ट् करना चाहिए और उसकी ज़मीन कुर्क नहीं होनी चाहिए । आखिर जितने भी ज़मींदारी एबालिशन ऐक्ट हमारे वहां पास हुए उनकी सब की एक ही मंशा थी कि काश्तकार के पास उसकी ज़मीन रह सके और आज अगर उसी मंशा को हम दूसरे तरीके से जैसे एक चीज को दायें हाथ से देकर

[चौ० रणवीर सिंह]

बायें हाथ से लेना चाहते हैं तो बात दूसरी है वरना यह मानना ही चाहिए कि चाहे वह २० एकड़ हो और चाहे वह १० एकड़ हो इससे मुझे कोई बहुत ज्यादा झगड़ा नहीं है लेकिन एक लिमिट जरूर होनी चाहिए जिस लिमिट की जमीन कोई साहूकार क़र्ज के बदले में कुर्क न कर सके । तो जैसा मैंने कहा जाति-पांति की बीमारी उसमें थी और अन्य कुछ खराबियां थीं लेकिन यह बात सही है कि पिछले ३०, ४० वर्ष के दौरान में जहां दूसरे सूबों के अन्दर काश्तकारों को एक तरीक़े से गुलाम बनाया गया था वहां पंजाब के काश्तकारों में खुशहाली थी और उस खुशहाली का एक कारण वह क़ानून था । यह दूसरी बात है कि वह क़ानून सोलह आने ठीक था या नहीं, अच्छा था या बुरा, लेकिन इसमें कोई शक नहीं है कि पंजाब के काश्तकारों में खुशहाली लाने में इस क़ानून का बहुत बड़ा हाथ रहा है ।

16.30 hrs.

[SHRI C. R. PATTABHI RAMAN *in the Chair.*]

मैं इस बात को बड़े फ़ख्र के साथ कह सकता हूं कि देश के दूसरे सूबों की अपेक्षा पंजाब के काश्तकारों की हालत अच्छी रही है और उस सादी हालत को अच्छा रखने में वहां की नहरों का बहुत बड़ा हाथ है और नहरों के ऊपर वहां सरकार ने करोड़ों रुपये लगाये हैं । दूसरे पंजाबी किसानों की खुशहाली की वजह यह भी रही है कि वहां के काश्तकारों की ज़मीनों को साहूकारों के पास नहीं जाने दिया गया ।

मुझे इस बात के लिये कोई जिद नहीं है कि यही एमेंडिंग बिल पास हो । अगर इस में कोई ख़ामी महसूस की जाये तो बेशक़ इसको न पास किया जाये लेकिन में उम्मीद करता हूं कि मन्त्री महोदय इस बिल के प्रिंसिपल्स को जरूर मंजूर फरमायेंगे ।

श्री श्री नारायण दास (दरभंगा) : सभापति महोदय, यह बिल जो अभी माननीय सदस्य ने उपस्थित किया है और जैसा कि हमारे भाई ने अभी कहा है कि सिद्धान्ततः तो यह एक अच्छा विधेयक मालूम पड़ता है और मैं भी इससे सहमत हूं । यह बात सही है कि जिनको अभी हम भूमि देने जा रहे हैं जिनके कि पास अभी भूमि नहीं है, अगर इस तरीक़े का कोई प्रतिबन्ध न हो तो और थोड़ी बहुत भूमि हम उनको देते हैं तो वह भूमि उनके हाथ से निकल जाने वाली है । लेकिन इसका एक दूसरा पहलू और है जिस पर कि हमें गौर करना चाहिए । अभी हमारे देश की जो सामाजिक व्यवस्था है उसमें किसी आवश्यक काम के लिए किसी जरूरी काम के लिए किसान को चाहे वह उत्पादन का काम हो, ऐसा काम हो जिससे कि उसको फायदा होने वाला हो, या विवाह आदि के जो आवश्यक खर्चे होते हैं, उनके लिए उसको रुपये की आवश्यकता हो जाया करती है ।

अभी अपने देश में कोई इस तरीक़े की व्यवस्था नहीं है कि भूमि की उपज पर अगर कोई लगी हुई फ़सल हो तो उस लगी हुई फ़सल पर काश्तकार को क़र्ज मिले । जितनी भी देश में कोआपरेटिव सोसाइटीज़ क़ायम की हैं कहीं ऐसी व्यवस्था नहीं हो पाई है ।

अभी हाल में जो रूरल क्रेडिट सर्वे हुआ था उसमें यह बात बताई गई है कि किसान को उसकी खड़ी फ़सल पर क़र्ज मिलना चाहिए ताकि वह खेती का काम ठीक से कर सके लेकिन अभी तक हमारे मुल्क में ऐसी व्यवस्था नहीं के बराबर है । खेती का जो परिणाम है, खेती करने का जो फल है वह इतना अनिश्चित है कि कुछ कहा नहीं जा सकता । जहां सिंचाई का इन्तजाम है वहां तो ठीक है कि कुछ न कुछ फ़सल होगी ही लेकिन हमारे देश में अभी सिंचाई का माकूल प्रबन्ध नहीं है और जहां माकूल सिंचाई की व्यवस्था नहीं है वहां फ़सल होगी भी कि नहीं होगी, इसका निश्चय नहीं रहता है इसलिए फ़सल पर क़र्ज देने का बैंक या सोसाइटी अगर कोई इन्तजाम करे तो उसमें खतरा रहता है कि फ़सल नहीं

हुई तो क्या होगा । इसका भी एक उपाय है और वह यह है कि खेत फ़सल का बीमा करने का इंतजाम हो जाय, ऊख या तम्बाकू की फसल अगर लगी हो तो उस खड़ी फसल को देख कर उसका बीमा करा दिया जाय ताकि भोला, सूखा अथवा बाढ़ के कारण यदि उसकी फ़सल नष्ट हो जाय तो उसको क़र्जा मिले चाहे वह सोसाइटीज से मिले, चाहे बैंकस् से मिले या महाजनों से मिले । अभी तक इस देश में इस तरह की व्यवस्था आरम्भ नहीं हुई है । मैं चाहता हूं काश्तकार की फ़सल के इंश्योरेंस की व्यवस्था होनी चाहिये । आज १०,२५ या ३० बीघे के काश्तकार को यदि खेती के काम के लिये क़र्ज की जरूरत होती है तो उसको अपने खेत को बंधक रखना पड़ता है । यदि एक ऐसा कानून पास किया जाय जिससे २५ बीघे तक की जमीन किसी काश्तकार की क़र्जे में एटैच न की जा सके २५ बीघे की खेती करने वाले किसान को कोई कर्ज नहीं देगा और जो कर्जा किसान शादी विवाह आदि के अवसरों पर फिजूलखर्ची करता है वह अगर न कर सके तो कोई खास हर्ज भी नहीं है लेकिन किसान को अगर खेती के लिये क़र्ज न मिले तो वह परेशान हो जाता है........

चौ० रणबीर सिंह: हमारे पंजाब में पिछले ५० वर्ष से वह लैंड ऐलिनेशन ऐक्ट रहा है और इसके बावजूद भी काम चलता रहा ।

श्री श्रीनारायण दास : लेकिन आपने स्वयं अभी कहा था कि उसको गैर कानूनी करार दे दिया गया ।

चौ० रणबीर सिंह : वह तो चूंकि उसमें जातिपात का सिलसिला था इसलिये वह संविधान लागू होने के बाद गैर कानूनी कर दिया गया लेकिन इसमें कोई शक नहीं है कि उस कानून से पंजाब के किसानों की बहुत रक्षा हुई........

श्री श्रीनारायण दास : जैसे आपने इस बिल के सिद्धान्तों का समर्थन किया है मैं भी इस बिल के सिद्धान्तों का समर्थन करता हूं । लेकिन कठिनाई जो है वह यह है कि कर्जा नहीं मिलेगा और बगैर कर्जे की व्यवस्था हुए खेती की पैदावार नहीं बढ़ सकती है और वह बैल बीज आदि नहीं खरीद सकता है । अगर इस सम्बन्ध में काश्तकारों को माकूल सुविधा हो जाय तो यह कानून बहुत ही अच्छा साबित होगा लेकिन अभी जैसी कि हालत है उसमें बड़ा खतरा है । मैं इस सम्बन्ध में एक उदाहरण देकर बतलाना चाहता हूं आज से १०, १२ वर्ष पहले बिहार और दूसरे प्रान्तों में जब कांग्रेस मिनिस्ट्रीज क़ायम हुई तो उन्होंने मनीलेंडर्स ऐक्ट पास किये जिसकी कि रू से सूद की दर निश्चित कर दी गई कि अधिक से अधिक इतना सूद लिया जायेगा लेकिन उसका नतीजा यह हुआ कि मनीलेंडिंग ऐक्ट के पास होने से किसानों को रुपया मिलने में बड़ी कठिनाई होने लगी । इसका उल्टा असर हुआ और वह यह कि जब महाजन कर्ज देने लगता था तो जो सूद का रुपया होता था उसको भी असल में मिला कर हेंडनोट बनाता था । इस तरह से जो उस कानून को बनाने का मंशा था उससे बिल्कुल उल्टा असर हुआ । अगर हम कर्ज देने की समुचित व्यवस्था किये बिना इस प्रकार का कानून पास कर देंगे तो जिन लोगों के पास २५ एकड़ से कम भूमि है उनको अनेक कठिनाइयों का सामना करना होगा । इसलिये मैं समझता हूं कि इस पर काफ़ी गौर करने की जरूरत है ।

16·35 hrs.

[SHRI MOHAMMED IMAM *in the Chair.*]

तो अगर इस बिल को आम लोगों की राय जानने के लिए सरकुलेट कर दिया जाये तो बुरी चीज नहीं होगी । यह एक विषय है कि जिसका हमको समाधान करना है । इन लोगों का भूमि एकमात्र साधन है और अगर वह नीलाम हो जाती है तो उनके पास क्या रह जायेगा । भूमि के लोभ से साहूकार अनुत्पादक

[श्री श्रीनारायण दास]

कामों के लिये कर्जा भी दे देते हैं। इसको भी हमको रोकना है। लेकिन अगर हम इस समय इस बिल को पास कर देते हैं और सिविल प्रसीज्योर कोड में इस प्रकार का अमेंडमेंट कर देते हैं तो उसका उलटा असर हो जाता है। इसलिये मैं कहूंगा कि इस बिल को लोकमत जानने के लिए सरक्युलेट किया जाये और जब पब्लिक के विचार हमारे सामने आ जायें तो इस पर फिर विचार किया जाये।

इसलिये मैं इस बिल के सिद्धान्त का तो समर्थन करता हूं लेकिन मैं यह कहता हूं कि इसको पास नहीं करना चाहिए बल्कि पब्लिक ओपीनियन जानने के लिए भेजना चाहिए।

श्री रघुनाथ सिंह (वाराणसी) : सभापति महोदय, यह जो बिल पेश किया गया है उसके सम्बन्ध में मैं श्री श्रीनारायण दास जी के विचारों का समर्थन करता हूं।

मैं उत्तर प्रदेश को लेता हूं। पहले जो आकुपेंसी टिनेंट थे उनको अब भूमिधर का हक हो गया है। हिन्दुस्तान में किसी किसान के पास २५ एकड़ भूमि होना एक बहुत बड़ी चीज मानी जाती है। शायद ढाई एकड़ से ज्यादा एक आदमी का औसत नहीं होगा। मुश्किल से ५ प्रतिशत किसान ऐसे होंगे जिनके पास २५ एकड़ भूमि होगी। औसतन तो लोगों के पास तीन या चार एकड़ जमीन है और बहुत से तो ऐसे लोग हैं जिनके पास एक एकड़ भी जमीन नहीं है। अब सवाल यह पैदा होता है कि आप एक बार लगा देते हैं कि २५ एकड़ से ज्यादा भूमि अटैच न हो। इसका अर्थ क्या होता है। इसका अर्थ यह होता है कि वह आदमी अगर कहीं से हैंडनोट से, या रेहननामे से या तमस्सुक से कर्ज लेता है तो उससे रुपया पाने की आशा किसी को नहीं हो सकती।

Shri P. R. Patil: In the Bill it is said "up to 25 acres"—it may be one or two acres.

श्री रघुनाथ सिंह : अंटर अपटू २५ एकड़ सही।

उत्तर प्रदेश में एग्रीकल्चरिस्ट रिलीफ एक्ट पास किया गया। उसमें यह रखा गया कि जो एग्रीकल्चरल प्रापर्टी होगी वह सेल और नीलाम नहीं हो सकेगी। यह इस वास्ते रखा गया कि जो काश्तकार भाई कर्जदार हैं उनका कर्ज दूर हो जाये। लेकिन इसका कुछ परिणाम नहीं हुआ और उनकी कर्जदारी दिन पर दिन ज्यादा होती गयी। अन्त में यह एक्ट भी खत्म हो गया और जब जमींदारी उन्मूलन एक्ट पास किया गया तो उसका विधान उसमें लाया गया।

तो इसमें कोई दो रायें नहीं हो सकतीं कि अगर किसी आदमी के पास ढाई या तीन एकड़ भूमि हो तो उसे नीलाम न किया जाये। लेकिन २५ एकड़ का आदमी तो अच्छा मिडिल क्लास का आदमी समझा जायेगा। उत्तर प्रदेश में अगर किसी के पास २५ एकड़ यानी ४० बीघा जमीन हो तो यह बहुत बड़ी बात समझी जाती है और हम उसको अच्छे दरजे का समझते हैं। इसलिये हमारा सजेशन है कि २५ एकड़ की लिमिट बहुत ज्यादा है, हमको यह प्रावीजन रखना चाहिये कि अगर किसी के पास ढाई एकड़ तक जमीन है तो वह अटैच नहीं होनी चाहिये। आपके बिल का मंशा यह है कि जिन काश्तकारों को जमींदारी उन्मूलन के कारण कुछ हक मिल गया है उनका वह हक मारा न जाये। जिस प्रकार स्त्रीधन अटैच नहीं हो सकता उसी प्रकार आप चाहते हैं कि उसकी जमीन अटैच न हो सके। मैं चाहता हूं कि यह लिमिट आप ढाई एकड़ कर दें। अगर आप २५ एकड़ की लिमिट रखेंगे तो इससे ज्यादा न्याय नहीं होगा। उससे तो ज्यादातर अन्याय ही होगा। मैं श्री श्रीनारायणदास जी के विचारों से सहमत होते

हुये इस बिल में इतना संशोधन चाहता हूं कि २५ एकड़ के बजाय ढाई एकड़ की लिमिट कर दी जाये कि इतनी जमीन न अटैच होगी और न नीलाम होगी क्योंकि उस जमीन ही से तो उसका निर्वाह हो रहा है। उत्तर प्रदेश में बहुत से ऐसे काश्तकार हैं जिनके पास ढाई एकड़ भी जमीन नहीं है।

श्री हेमराज (कांगड़ा) : सभापति महोदय, जो बिल आज श्री पटेल ने हाउस के सामने पेश किया है मैं उसके उसूल का समर्थन करने के लिये खड़ा हुआ हूं।

मुझ से पहले माननीय सदस्य चौधरी रणबीर सिंह जी ने कहा कि हमारे यहां पंजाब में यह कानून था और उस कानून के जरिये जो एग्रीकल्चरिस्ट थे वह बचे पड़े थे और उनकी पूरी रक्षा उससे हो रही थी। यह ठीक है कि उसका जो उसूल था उस वक्त उसकी वजह से सारे पंजाब में एक तफरका पैदा हो गया था। लेकिन उस कानून की यही भावना थी कि एग्रीकल्चरिस्ट की रक्षा होनी चाहिये। जिस वक्त हमारा संविधान लागू हुआ उसमें यह रखा गया कि हर एक जगह हर एक को प्रापर्टी रखने का हक हासिल होगा। इसलिये संविधान के मुताबिक वह कानून हमेशा के लिये खत्म हो गया और यह चीज थी भी ठीक क्योंकि संविधान ने यह फैसला कर दिया था कि जो चीज जात पात के आधार पर हो उसे न रखा जाये और आगे जो सोसाइटी बने वह क्लासलैस हो और जो इस तरह के कानून हों उनको खत्म हो जाना चाहिये।

लेकिन साथ ही हमारे सामने आज एक प्राबलम यह है कि मुल्क में ज्यादा से ज्यादा अन्न उपजाया जाये और दूसरा प्राबलम हमारे सामने यह है कि देश में बेरोजगारी न फैलने पावे। लेकिन आज जो कानून है उसके मुताबिक जिस किसान के पास दो कनाल, चार कनाल, पांच कनाल, एक मरला, दो मरला जमीन है वह नीलाम और कुर्क हो सकती है। अगर ऐसा होगा तो वह आदमी बेरोजगार हो जायेगा। तो एक तरफ तो हम यह मसला हल करना चाहते हैं कि हिन्दुस्तान में कोई बेकार न रहे और दूसरी तरफ मौजूदा कानून के मुताबिक लोग बेरोजगार होते जायेंगे। जिस वक्त उसकी जमीन ले ली जायेगी तो वह बेरोजगार हो ही जायेगा।

चौ० रणबीर सिंह (रोहतक) : इससे इंटरमीजियरी पैदा होंगे।

श्री हेमराज : तो इस सूरत में एक तरफ तो आप इंटरमीजियरीज़ को खत्म करना चाहते हैं और दूसरी तरफ इस कानून से इंटरमीजियरी पैदा होते जायेंगे। तो मैं अर्ज करना चाहता हूं कि यह जो विधेयक है उसका मंशा और उसूल तो बहुत अच्छा है। इसलिये इसके उसूल को तो गवर्नमेंट को हर सूरत में तसलीम कर लेना चाहिये।

अभी कुछ भाई कह रहे थे कि इस तरह के कानून का नतीजा यह होगा कि कर्ज मिलना और वसूल करना मुश्किल हो जायेगा। मैं उनको पंजाब की दो मिसालें देना चाहता हूं। वहां पर इस तरह के दो कानून थे, एक तो था मनी लेंडर्स एक्ट और दूसरा था रिलीफ आफ इनडेटेडनेस एक्ट। रिलीफ आफ इनडेटेडनेस एक्ट के नीचे जिस जमींदार ने कर्ज लिया होता था उसको कुछ सहूलियतें दी जाती थी, उसके कर्ज का फैसला करके किश्तें कर दी जाती थीं और अगर कर्जा पुराना हो तो असल रकम ही रखी जाती थी और जो सूद होता था उसको तोड़ दिया जाता था और हल्की किश्तें कर दी जाती थीं ताकि आसानी से दी जा सकें। जो मनी लेंडर्स ऐक्ट था उसके मुताबिक हर एक साहूकार को अपने को रजिस्टर कराना होता था। इसके बाद साहूकारों ने भी अन्धाधुन्ध कर्ज देना बन्द कर दिया। इस कानून से पहले उनके दिल में यह लालच रहता था कि ज्यादा से ज्यादा जमीन खुद

[श्री हेमराज]

हासिल कर लें और उसके मालिक बन जायें और जो काश्तकार हैं उनको अपने मजारे बना लें । अब गवर्नमेंट की भी यह पालिसी है कि साहूकार को जमीन का मालिक नहीं बनाना चाहती । लेकिन जो मौजूदा कानून है उसके जरिये से इंटरमीजियरी पैदा हो रहे हैं । तो मैं यह चाहता हूं कि इस बिल का जो उसूल है उसको तो मंजूर कर लिया जाये क्योंकि ऐसा करने से जो इस वक्त हमारी मौजूदा पालिसी इंटरमीजियरीज को दूर करने की है उसमें मदद मिलेगी । इस उसूल के मुताबिक हमको लैंड लाज में टिनेंट को जमीन का मालिक बनाने में बहुत मदद मिलेगी क्योंकि जो उनके गुजारे के लिये जमीन है वह उनको दी जानी चाहिये ।

जहां तक उसकी हद का सम्बन्ध है, उसमें मेरा और बहुत से दूसरे माननीय सदस्यों का जरूर मत-भेद हो सकता है, क्योंकि यहां पर वेट लैंड—आबी जमीन—भी है और खुश्क जमीन भी है और उन दोनों के लिये जुदा-जुदा हद मुकर्रर करनी होगी । लेकिन जहां तक उसूल का ताल्लुक है, गवर्नमेंट को यह उसूल मान लेना चाहिये । अगर वह समझती है कि इस बिल को पास करना है, तो इस बिल को सिलेक्ट कमेटी के सुपुर्द कर दिया जाये, पब्लिक ओपीनियन जानने के लिये भेज दिया जाय, क्योंकि इस बिल का उसूल बहुत मुफ़ीद है और मुल्क के लिये बहुत फायदेमन्द है ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और मुझे पूरी उम्मीद है कि हमारे कानून के उपमंत्री इस को जरूर अपनायेंगे ।

The Deputy Minister of Law (Shri Hajarnavis): Mr. Chairman, Sir, I appreciate wholly the laudable objective with which the mover of the Bill is actuated in moving this Bill, but I regret I have to oppose his motion. Firstly, though it might appear at first sight that the subject-matter of this legislation is covered by item 13 of List III of the Seventh Schedule to the Constitution, namely, civil procedure, I am inclined to the view, and from what I have heard in the House I am confirmed in my belief, that the real subject-matter of the law lies not in the Civil Procedure Code but in other items which pertain to the State subjects. So, the question would be, whether, even if we enact such a law, it would not be a law merely dealing with procedure or with substance.

I drew your attention to two items in List II, items 18 and 30. Item 18 is transfer and alienation of agricultural land. Item 30 is money-lending and money-lenders and relief of agricultural indebtedness. If, therefore, the real object of the Bill or, as we say, the pith and substance of the law, is not mere change of procedure but is really intended to achieve some kind of relief to agricultural indebtedness, then I submit we are encroaching upon the State List, and the legislation so framed is liable to be assailed on the ground that we are legislating for a subject for which we are not competent to do so.

Several hon. Members have spoken, some in favour and some in opposition to the Bill. But the House must have been convinced that the real object, according to them, of this Bill is to regulate the conditions of agricultural credit. No one has suggested that there are any procedural difficulties which are met with when decrees are sought to be enforced against the agriculturists. After all, what does section 60 of the Civil Procedure Code provide? Section 60 provides merely for the manner in which a decree shall be executed and what property shall be exempt. But that does not make that property untransferable. All that section 60 says is that if a decree-holder obtains a decree and proceeds to put it in execution, then, certain property which is

necessary for his livelihood shall not be seized and sold in execution. But supposing he has household utensils and clothes, they cannot be attached nor can they be sold. But surely, he can transfer them. Therefore, to suggest that by merely amending section 60, we shall be able to save that property for him against his wish is to ascribe to section 60 a potency which it does not have. The mover of the Bill is an astute and experienced lawyer and he knows that any house pertaining to an agricultural holding cannot be transferred, but yet it can be sold and it can be mortgaged. Therefore, if he really intends to achieve the object of protecting it from all kinds of claims, if he really wants to prevent an improvident cultivator from parting with his land, then the legislation must be under item 18 and not under item 30.

Another point which has emerged from the speeches of hon. Members is that conditions differ from State to State. As my hon. friend, Shri Shree Narayan Das observed, in Bihar, they exempt three acres of land. In U.P. probably they do not. In Punjab, which has been a fore-runner of all the provinces in the matter of legislation for relief of agricultural indebtedness, there are some salutory provisions. Even the hon. Member who preceded me, Mr. Hem Raj, admitted that each kind of land does require a different level. This can only be dealt with adequately, properly and in detail by the States and the States are free to do it. After all, it is a matter which has been specifically entrusted to the States.

Shri Hem Raj: Central legislation would apply to all the States, but not State legislation.

Shri Hajarnavis: Provided it is a matter relating merely to procedure. If in substance it is for agricultural indebtedness, our law will be void and of no effect whatsoever.

Thirdly, my learned friend, the mover of the Bill is an astute lawyer and he said he hoped the word "credit" will not be mentioned and he reserved his arguments to himself for his reply after we have spoken. After all, one of the hon. Members had effectively answered it. It is within the experience of everyone right down from the time of the Deccan Agriculturists Relief Act in Bombay and in Punjab whereby provision is made for setting aside the unconscionable transactions in favour of the money-lender what the money-lender does is, he recovers the interest in advance and he takes a bond which is double the amount of the consideration which actually passes.

So, so far as this Bill is concerned, instead of protecting the cultivator, in actual practice, it will be found that his credit will dray up. He will have to go to the most unconscionable money-lenders and he will have to pay ruinous rates of interest. The transactions will be such that they will not be couched in the form of a straightforward deal between a creditor and a debtor. Very often, the strategem employed is that a conveyance is taken. A sale is effected and then it is understood between the parties that there shall be reconveyance of the property if the money is paid and that money is very often double the amount of the consideration which has been paid.

Again I will repeat what I have said earlier. Actually what would happen is, even though section 60 may thus be amended, nothing would prevent the tenant from mortgaging or selling the properties. The only person who will be affected will be a creditor who obtains a money decree. Therefore, it will not be possible for a cultivator to incur a simple debt. My hon. friend, the mover, said, "After all, you do exempt a wage-earner and the salary of a salaried person is exempted. Why not apply the same analogy to the cultivator?" To my mind, the answer is obvious, because a salaried person, rain or fine, drought or flood, gets the same amount of salary every month. The amount does not change and it is not expected that he should run into debts, whereas so far as the cultivator

[Shri Hajarnavis]

is concerned, he gets his income only once or twice and he does not have any other funds when he has got to begin the agricultural operations. At that time, credit is necessary. Either the credit may be supplied by the indigenous money-lender or the State must make provision in that behalf. But unless that is done, unless there is a system by which the indgenous money-lender is replaced by a system by which the State can provide the money, nothing should be done to tamper with this source of credit to the agriculturists.

This matter has been very carefully examined by both the Food and Agricultural Ministry. This has also received consideration from the Planning Commission and the unanimous opinion to which the Government has come is that legislation along the lines suggested by my hon. friend by amendment of the C.P.C. will not achieve the object which he has in mind. So, I request the hon. mover to withdraw the Bill. If he does not do so, we shall be constrained to oppose it.

GIFT-TAX BILL.

REPORT OF SELECT COMMITTEE

Shri C. R. Pattabhi Raman: I beg to present the Report of the Select Committee on the Gift-tax Bill, 1958.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL—*contd.*

Shri P. R. Patel: Mr. Chairman, in the beginning, I thank the hon. Members who have given their views on the Bill. I think nobody had opposed the principle laid down in the Bill. The hon. Minister said that the objective is laudable, but the end....

Shri Hajarnavis: Not the end, but the means.

Shri P. R. Patel: .... is that the Bill will be rejected. He put forth certain arguments, one of which was that this is a State subject. I fail to agree with him. If we look into the C.P.C. there are sections for attachment and there is also Order 21 regarding the execution of decrees. We have laid down rules for attachment and sale of properties, including agricultural land. We have laid down all these rules and that is a central subject—how certain properties are to be attached and so on. So, it is also natural that it is within our jurisdiction to make rules or amendment of the rules in the C.P.C. in this regard.

The point next raised was, if you give protection, even then he can transfer his property and there is no restriction on a voluntary transfer. I agree with him; he is right. Under section 60 of the C.P.C. if the salary of a person is to the tune of Rs. 150 and it is exempted from sale and attachment, and after getting his pay, he can hand over the money to the creditor. But that is a voluntary act.

17 hrs.

There is no restriction to the wage-earner, the pension-earner, or the gratuity-earner. Here the question is whether the agricultural land be exempted from attachment and sale under money decrees? That is the only question. If we do not exempt, then naturally he will suffer. If we exempt, in that case, there is nothing in the law to restrict voluntary transfer, I do agree. But there is also nothing in the law to restrict voluntary transfer by artisans, by other persons even. So, I think that argument is not proper.

Then the last argument given by him was that credit will dry up and the man would be in a very bad position; the agriculturist would be required to sign a bond for double the amount, if we exempt his land from sale. If that is the case, that would be a very good reason for exemption.

Because, today what happens is that when the agriculturist wants money, he does not go to the co-operative society or to Government. He goes to the moneylender. So, he has to sign a bond for double the amount, and if the amount is not repaid, the moneylender would get a decree on the bond and would get the land attached and sold. Naturally, there is no protection for the agriculturist. So, the land requires to be exempted.

Another argument that was put forward was that this can be dealt with by States. I think we cannot come in the way of States, if they do so. But I can tell the hon. Minister that in Bombay, which is considered to be a progressive State, so far as the land reforms are concerned, there is the Bombay Agricultural Debtors Relief Act. But, under that law, agricultural land can be attached and sold. No protection is given to the agriculturist. He is given protection only in one section. When the court declares an agriculturist insolvent, then the court may pass an order, exempting or keeping the land with him. That is the only one section in that law and even that is not in the law. That can be done under the order that may be passed by the State. Even in Uttar Pradesh there is nothing which restricts the sale of agricultural land. I have gone through that law. So, some protection needs to be given. One argument that has been advanced by my hon. friend, Shri Raghunath Singh, is that the exemption be up to 2½ acres, it is not....

Shri Raghunath Singh: In Banaras 2½ acres cost Rs. 8,000.

Shri P. R. Patel: 2½ acres in Punjab or U.P. would be just like 50 acres in some other place. What I am submitting is that up to 25 acres, it should be at the discretion of the court. The court may exempt 1, 2, 3 or 4 acres. It depends on the locality of the land and the yield of the land. In Radhanpur area in my district the value of the land is absolutely little. You go to Cutch desert and see the position. The cultivators do cultivate the land there also. I have seen the position just near Sui village. There the value is nothing. So, in that case, the court has to take into consideration all these things.

However, when the Government is opposed to this amendment, I know the fate of my Bill. Naturally, it will be rejected. But I do not want to withdraw.

Mr. Chairman: Has the hon. Member the permission of the House to withdraw....

Shri P. R. Patel: I do not want to withdraw.

Mr. Chairman: The question is:

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

The motion was negatived.

PREVENTION OF CORRUPTION (AMENDMENT) BILL*

Shri Jhulan Sinha (Siwan): I beg to move:

"That the Bill further to amend the Prevention of Corruption Act, 1947, be taken into consideration."

As will be seen from the Statement of Objects and Reasons, this Bill is not intended to create any new offence or to enhance the punishments provided for in the parent Act. It is a simple Bill intended only to expedite the procedure for trial of the offences under the Prevention of Corruption Act. We know that the existence of corruption in this country is admitted by all parties, including this side of the House as well as that side. We are not here now to adjudicate the extent of the prevalence of corruption in this country. The very enactment of the Prevention of Corruption Act shows that the Government itself is aware of the existence of corruption in this country. Therefore, they have taken steps to prevent offences relating to corruption by public servants.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 2-5-58.